

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-V**

**Item No.-312**  
IB - 2548/ND/2019

**IN THE MATTER OF:**

M/s Manali Digi Commerce Pvt. Ltd.

**Vs**

M/s Trinitron Softech Pvt Ltd.

....Applicant

....Respondent

**SECTION**

Under Section -9 of IBC, 2016

**Order delivered on 14.01.2020**

**CORAM:**

**SHRI ABNI RANJAN KUMAR SINHA**  
**HON'BLE MEMBER (JUDICIAL)**

**SHRI K.K. VOHRA,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant :

For the Respondent :

:  
: Adv. Harash Sinha.

**ORDER**

Ld. counsel for the Petitioner/OC informed the bench that although on 13.12.2019 the matter was ordered to be listed on 14.01.2020 but prior to that it was again listed on 20.12.2019 and on that day it was ordered to be listed on 07.02.2020. The court officer is directed to submit an explanation how this case was listed prior to 14.01.2020. List the case on 07.02.2020.

-Sd/-

**(K.K. VOHRA)**  
**MEMBER (T)**

**(Rakhi)**

-Sd/-

**(ABNI RANJAN KUMAR SINHA)**  
**MEMBER (J)**